

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 23**

**RST.A 6/2024 IN C.P. (IB)/903(MB)2019**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.03.2024**

NAME OF THE PARTIES:

**STREESED ASSETS STABILIZATION FUND**

**V/S**

**KRYSTAL STONE EXPORTS LIMITED**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**Restoration Application 6/2024 -**

1. Mr. Shashank Deo, Advocate appeared for the Applicant through VC.
2. Mr. Mohit Nandwani, Advocate appeared for the Respondent.
3. Heard Both Counsel.
4. Learned Counsel for Corporate Debtor argued the matter for 30 minutes and he takes us to few propositions and judgements to support this contention that this petition is not maintainable.
5. **Restoration Application 6/2024 is Reserved for Order.**

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**

Sapna